The Puri Lodging-House and the Puri Lodging House (Extension) (Repealing) Act, 1964

Act 11 of 1964

Keyword(s):
Repealing Act, The Puri Lodging-house Act, 1871, the Puri Lodging House (Extension) Act, 1879, Nabadwip Lodging-house Fund
West Bengal Act XI of 1964


[9th September, 1964.]

An Act to repeal the Puri Lodging-house Act, 1871 and the Puri Lodging-house (Extension) Act, 1879, and to make certain other consequential provisions.

WHEREAS it is expedient to repeal the Puri Lodging-house Act, 1871 and the Puri Lodging-house (Extension) Act, 1879, and to make certain other consequential provisions;

It is hereby enacted in the Fifteenth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. This Act may be called the Puri Lodging-house and the Puri Lodging-house (Extension) (Repealing) Act, 1964.

2. In this Act,—

"Nabadwip Lodging-house Fund" means the Fund constituted under the provisions of the Puri Lodging-house Act, 1871, as amended by the Puri Lodging-house (Extension) Act, 1879, for the town of Nabadwip for the purposes of the said Acts.

3. (1) The Puri Lodging-house Act, 1871 and the Puri Lodging-house (Extension) Act, 1879, are hereby repealed.

(2) All properties and assets vested in the Nabadwip Lodging-house Fund shall stand transferred to the State Government.

(3) The State Government may, by order made in this behalf, retransfer all or any of such properties or assets to a local authority and thereupon such properties or assets shall vest in such local authority.

For Statement of Objects and Reasons and Financial Memorandum, see the Calcutta Gazette, Extraordinary, of the 26th June, 1964, Part IV-A, page 598; for proceedings of the West Bengal Legislative Assembly, see the proceedings of the meeting of that Assembly held on the 13th August, 1964; and for proceedings of the West Bengal Legislative Council, see the proceedings of the meeting of that Council held on the 17th August, 1964.